GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 2217
(TO BE ANSWERED ON 16.12.2021)

AGE RELAXATION FOR EXPERIENCED ASPIRANTS

2217 # SHRI BRIJLAL:

Will the **PRIME MINISTER** be pleased to state:

(a) whether it is a fact that in most of the Government institutions, the upper age limit for job is 35 years for general category and 40 years for the reserved category;
(b) whether any scheme related to Government jobs for the experienced youth above the upper age limit is under consideration of Government so that the experienced youth above the upper age limit also get adequate opportunities in Government sector; and
(c) it so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (c): Upper age limits for appointment on direct recruitment basis to various civil posts in the Government of India have been fixed on the basis of level of the post, nature of duties attached, educational qualifications and experience requirements for the post. The table below broadly indicates the upper age limit for direct recruitment to posts in different pay levels:-

	Pay Level of post (as per 7th CPC Pay Matrix)	Upper Age limit
(i)	Pay Levels 1, 2, 3, 4 and 5	25 years
(ii)	Pay Levels 6, 7 and 8	30 years
(iii)	Pay Level 9 and 10	35 years
(iv)	Pay Level 11	40 years
(v)	Pay Level 12	50 years
(vi)	Pay Level 13 and above	50 years

Relaxation in upper age limit to various categories of candidates, including those belonging to Scheduled Castes, Scheduled Tribes and Other Backward Classes, is provided under the rules for direct recruitment to a service or post. Consolidated instructions in this regard have been issued vide DoP&T's O.M. No. 15012/2/2010-Estt.(D) dated 27th March, 2012. In so far as candidates belonging to Scheduled Castes and Scheduled Tribes are concerned, relaxation in upper age limits is provided upto a maximum of five years and in the case of candidates belonging to Other Backward Classes, relaxation of upper age limit upto a maximum of three years is allowed.

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